## THE ASSAM RIFLES (AMENDMENT) ACT, 1951

No. XXXIV of 1951

An Act to amend the Assam Rifles Act, 1941

[17th May, 1951]

BE it enacted by Parliament as follows:-

- 1. Short title.—This Act may be called the Assam Rifles (Amendment) Aci, 951.
- 2. Amendment of section 2, Act V of 1941.—In section 2 of the Assam Rifles ct, 1941 (hereinafter referred to as the principal Act), to clause (4) the following rords shall be added at the end, namely:—

"and a non-combatant appointed as such, whether before or after the commencement of the Assam Rifles (Amendment) Act, 1951;".

- 3. Substitution of new section for section 5, Act V of 1941.—For section 5 i the principal Act, the following section shall be substituted, namely:—
  - "5. Classes and rank.—(1) There may be all or any of the classes of riflemen specified in the table hereunder, namely:—

## TABLE

Combatants	Non-combatants
(i) Subadars-Major.	(i) Hospital attendants.
(ii) Subadars.	(ii) Cooks.
iii) Jemadars and Transport Jemadars.	(iii) Water-carriers.
v) Havildars-Major.	(iv) Cart-men
v) Havildars and Dafadars.	(v) Range-warders.
i) Nalbands.	(vi) Barbers
i) Naiks.	(vii) Washermen.
i) Lance Naiks.	(viii) Sweepers.
;) Buglers, riflemen and mule drivers.	

and such grades in each class as the Central Government may from time to time direct.

(2) The persons specified in column 1 of the table in sub-section (1) shall take rank in the order mentioned in that column."

Price anna 1 or 11d.

- 4. Amendment of section 8, Act V of 1941.—At the end of section 8 of the principal Act, the following Explanation shall be inserted, namely:—
  - "Explanation.—For the purposes of this section, every non-combatant shall be deemed to be below the rank of a naik."
- 5. Amendment of Schedule to Act V of 1941.—In paragraph 2 of the Schedule to the principal Act, after the words and bracket "motor driver,", the words "or as a hospital attendant, cook, water-carrier, cart-man, range-warder, barber, washerman or sweeper" shall be inserted.